

ITEM NO.8

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA No. 48227/2020 in Writ Petition(s)(Civil) No(s). 468/2020

ALAKH ALOK SRIVASTAVA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(IA No. 48227/2020 - CLARIFICATION/DIRECTION)

Date : 03-04-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following
O R D E R

The Court convened through Video Conferencing.

This application has been filed by a practicing lawyer that the Government should requisition Hotels, Resorts, Government Guest Houses, State Bhavans and Sadans etc. for the purpose of housing and providing shelter to migrant workers. Learned Solicitor General of India submitted that the State Governments have been requisitioning private properties including hotels, apartments etc. as and when required.

The concern of the Petitioner is being addressed by

the Union of India. We see no reason to entertain this application.

The application stands disposed of accordingly.

(GEETA AHUJA)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER